

(11)  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A. NO: 303/87

199

T.A. NO: ---

DATE OF DECISION 20-1-1993

Smt. Leelabai Pandurang Bagde Petitioner

Mr. S. Pillay Advocate for the Petitioners

Versus

Union of India and ors. Respondent

Mrs. Indira Bodade Advocate for the Respondent(s)

CORAM:

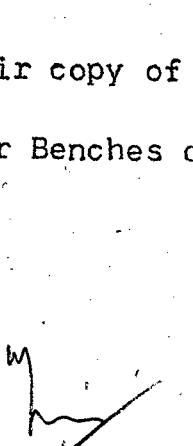
The Hon'ble Mr. M.Y. Priolkar, Member(A)

The Hon'ble Mr. V.D. Deshmukh, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm\*

MD

  
(M.Y. PRIOLKAR)  
Member(A)

(12)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A.303/87

Smt. Leelabai Pandurang Bagde,  
R/o.C/o.Kasabai Bhikaji Ramteke,  
Indora Machine Mohala,  
Post: Bezonbagh,  
Nagpur - 4.

.. Applicant

-versus-

1. Union of India  
through  
General Manager,  
Central Railway,  
Bombay V.T.
2. Divisional Rly. Manager(P)  
Central Railway(P)  
Nagpur.
3. Divisional Commercial  
Superintendent,  
Central Rly., Nagpur
4. Divisional Personal Officer  
Central Railway  
Nagpur.

.. Respondents

Conam: Hon'ble Mr. M.Y. Priolkar, Member(A)

Hon'ble Mr. V.D. Deshmukh, Member(J)

Appearances:

1. Mr. S. Pillay  
Advocate for the  
Applicant.
2. Mrs. Indira Bodade  
Counsel for the  
Respondents.

ORAL JUDGMENT:  
( ) Per M.Y. Priolkar, Member(A)

Date: 20-1-1993

The applicant was working as a substitute casual labour doing the work of water woman on various railway stations in the Central Railway from time to time. On 4-8-86 her services were terminated. She has, however, been re-engaged from 23-8-88.

2. The grievance of the applicant in this case is that the termination order is illegal and she <sup>should be</sup> paid full backwages for this period.

(14)

OA.NO. 303/87

Dated: 13.9.93

MP NO. 652/93  
For extension of  
time fixed on  
1st week of Sept. 93.

Yeli  
2718193.

None for the applicant. Mrs.  
Indira Bodade for the respondents.

Application for extension of  
time is rejected.

Payment be made within one month  
from today.

Usha Savara  
(USHA SAVARA)  
M (A)

V.G.  
(M.S. DESHPANDE)  
V.G.

of 13/9/93  
order/Judgement despatched  
to Applicant/Respondent(s)  
on 03/10/93

8/2/93